

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MK FURNCRAFT PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MK FURNCRAFT PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	13/02/2009
3.	Authority under which corporate debtor is incorporated / registered	RoC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36109DL2009PTC187620
5.	Address of the registered office and principal office (if any) of corporate debtor	H-5/2, KALKA DAS MARG, MEHRAULI NEW DELHI -110030
6.	Insolvency commencement date in respect of corporate debtor	16/02/2022
7.	Estimated date of closure of insolvency resolution process	15/08/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Hans Raj Bhogra Registration No: IBBI/IPA-003/ICAI-N-00389/2021-22/13940
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 5, Ground Floor, Garg Plaza, Bhera Enclave, Paschim Vihar, Near Bhatnagar International School, New Delhi-110087 E-mail: hansrajbhogra@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: AAA Insolvency Professionals LLP, E-10A, Kailash Colony, New Delhi - 110048 E-mail: mkfurncraft@aaainsolvency.com
11.	Last date for submission of claims	02.03.2022 (Fourteen days from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms	https://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal New Delhi-IV has ordered the commencement of a corporate insolvency resolution process of the **MK FURNCRAFT PRIVATE LIMITED** on 16/02/2022.

The creditors of **MK FURNCRAFT PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 02.03.2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Mr. Hans Raj Bhogra

Interim Resolution Professional of

MK FURNCRAFT PRIVATE LIMITED

Registration No: IBBI/IPA-003/ICAI-N-00389/2021-22/13940

Date: 17/02/2022

Place: New Delhi

